

National Company Law Tribunal

Allahabad Bench

CP NO. 95/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: V.M Resorts & Restaurants Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 241/242 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Vinay Yadav	Adv	Defender	Vinay Yadav
2.	Anil K. Tiwari	Adv	Resp 3	

CP NO.95/ALD/2017

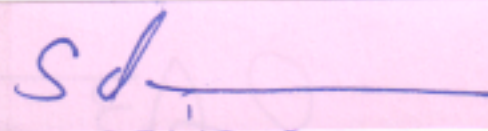
The case is taken up out of turn on being mentioned by Sh. Anil Kumar Tiwari. He files vakalatnama on behalf of respondent no.3, which is taken on record. In view of this, he seeks time for argument. Further, the registry of this Tribunal bring to our notice that a letter of learned counsel for the respondent seeking adjournment on the pretext that he is out of station, such request is opposed by the petitioner counsel.

However, keeping in view, new vakalatnama filed by the respondent no.3, a further opportunity is granted.

The matter to be listed on 19th January, 2018.

Dated:15.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)